

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 1  
CA(CAA)- 18/ND/2023

**IN THE MATTER OF:**

**M/s. M B Distributors Pvt. Ltd. and Ors. with  
M/s. Reality Buildwell (India) Pvt. Ltd.**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 22.05.2023  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Applicant</b>	<b>:</b>
<b>For the RD</b>	<b>:</b>
<b>For the OL</b>	<b>:</b>
<b>For the Income Tax Department</b>	<b>:</b>

**ORDER**

This matter was listed for clarification by the Applicant to the following aspect: -

The Transferee Company- M/s. Reality Buildwell (India) Pvt. Ltd. has 2 Secured Creditors namely-HDFC Bank and Divine Educational and Charitable Trust. The Petitioner-companies have stated that consent/NOC from both the Secured Creditors have been received and prayed for dispensing with the meeting of Secured Creditors. However, the consent/ NOC of HDFC Bank is not attached with the petition. The Petitioner companies are directed to clarify whether HDFC Bank has given its consent to the scheme of Amalgamation or not.

None appeared for the parties at the time of hearing of the matter. The parties are directed to file an affidavit to the above effect within a week. List the matter on **15.06.2023**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd-/  
(Bachu Venkat Balaram Das)  
Member (J)**